

Mr. Speaker: I will consider that matter.

Acharya Kripalani: You, Sir, said that the second telegram cannot be understood unless the first telegram is shown to you and you did ask the Home Minister to give it to you. As far as the Law Minister is concerned, if every communique from the State Government to the Central Government is of a secret nature, then, there was no need for the Chief Minister to send another telegram asking it to be considered as secret.

Mr. Speaker: In view of what Shri M. R. Masani and other hon. Members wanted, I asked the hon. Home Minister to place it on the Table of the House. Exception is being taken to this. Also I had my own doubts as to whether this official correspondence between a State and the Centre can be brought up and there is no confidence so far as that matter is concerned. The Law Minister has also spoken on this matter. I will consider. Merely because I express a view, a document may not be placed here. It is open to an hon. Minister to say, "No, no, I am not going to place it for this reason." He may claim privilege or confidence or various other things. I cannot immediately come to a conclusion. I will take time to consider this matter.

Shri M. R. Masani: May I take it that you will convey your decision to the House later on?

Mr. Speaker: Certainly.

Acharya Kripalani: Will you also consider that this matter has got to be referred to the Privileges Committee, whether it is the Chief Minister or the press or anybody else?

Mr. Speaker: Of course. That is what has been all along argued in this House. I am not going to make a difference, but I cannot commit that I am going to do one way or the other.

13:20 hrs.

**CLARIFICATION OF REPLIES
GIVEN TO SUPPLEMENTARIES
ON STARRED QUESTIONS NOS.
41, 54, 55 AND 62.**

The Deputy Minister of Irrigation and Power (Shri Hathi): On behalf of Shri Hafiz Mohammed Ibrahim, I make the following statement.

In reply to the supplementary questions by Dr. Ram Subhag Singh on Starred Question Nos. 41, 54, 55 and 62 answered on the 12th August, 1958, I had informed the House that the London conference had been postponed because India wanted time to consider the question.

This reply was given as I thought that the hon. Member desired to know the reason for adjournment of the London conference after presentation of the alternative plan by representative of Pakistan. It appears, however, that the hon. Member desired to know why the commencement of the meeting at London had been suddenly postponed. The position in this regard is that the London conference was expected to commence towards the later part of June, 1958. Actually it commenced from the 7th July, 1958. The postponement was made at Pakistan's request.

13-23 hrs.

**DEMANDS* FOR SUPPLEMENTARY
GRANTS, 1958-59**

Mr. Speaker: The House will now take up the Supplementary Demands for Grants in respect of the Budget (General) for 1958-59. As the House is aware, 4 hours have been allotted for discussion and voting on these Demands.

**Demand No. 3
Salt**

Mr. Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 4,000 be granted to

*Moved with the recommendation of the President.